

(21)
Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

Original Application No. 1265 of 2007

Monday, this the 07th day of January 2008

**Hon'ble Mr. Justice Khem Karan, V.C.
Hon'ble Mr. K.S. Menon, Member (A)**

Sudhir Kumar Mishra Son of Sri Anil Kumar Mishra, R/o Village Lakhanpur, Post Office Sadar, District Jaunpur.

Applicant

By Advocate Sri P.N. Tripathi

Versus

1. Union of India Ministry of Defence, through its Secretary, New Delhi.
2. Defence Estates Officer Allahabad, Circle Allahabad, 8 Punappa Road, Nai Chhawani, Allahabad.
3. Manovika Mukherji, D/o D.K. Mukherji, U.D.C.D.G. Defence Estate 11/61, Moti Bagh, New Delhi.
4. Director General, Defence Estate, New Delhi.

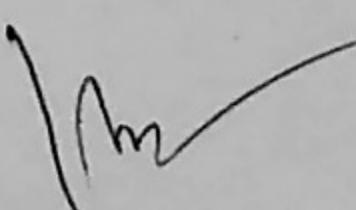
Respondents

By Advocate Sri Saumitra Singh

O R D E R

By Justice Khem Karan, Vice Chairman

The applicant has come with a case that pursuant to advertisement issued by respondent No. 2 in March 2007 for making appointment on the post of Stenographer Grade III in his Office, ~~the~~ ^{he} applicant also applied for and he appeared along with others for test on 05.11.2007. He alleges that though in advertisement it was said that there would be interview but without holding any interview the respondent No.2 selected respondent No.2 and gave her appointment on the said post. It is also said that respondent No.3 has been shown undue favour by respondent No.2 because she happened to be the daughter of some officer of the department. It is said that selection was not held as per rules and independently. Though it is not pleaded in the O.A., Sri Tripathi says that applicant No.3 was over age.



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2. We think that applicant should first approach the Director General, Defence Estate, New Delhi so that he may look into all these complaints and there is no point in keeping this O.A. pending here.

3. So, the O.A. is disposed of with direction that in case applicant gives any representation to respondent No.4 within a period of three weeks from today, respondent No.4 will look into the same and take appropriate action as he may deem fit, within a period of two months from the date of receipt of said representation together with copy of this Order.

Member
7.1.08

Member (A)

C. J. D. 7.1.08

Vice Chairman

/M.M./